

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 603
IB-307/ND/2022**

IN THE MATTER OF:

M/s. Rajiv Sachdeva Cargo Agency Pvt. Ltd.

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

U/s 59 of IB Code, 2016

**Order delivered on 28.09.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Adv. Ashutosh Gupta and Adv.
Gaurav Rana**

For the Respondent

:

ORDER

Heard the submissions made by the Ld. Counsel for the Liquidator. Ld. Counsel for the Liquidator has submitted that he has filed response to the observations of RoC. Ld. Counsel has further submitted that RoC after examination to the response may file further affidavit. No one is present on behalf of the RoC at the time of virtual hearing of the matter. The Court Officer is directed to serve e-notice to RoC to consider the response submitted by the Ld. Counsel for the Liquidator/Liquidator on priority basis and file further affidavit if necessary before the next date of hearing. Since Ld. Counsel has earlier filed the IBBI public announcement extracts showing that the company is under "Voluntary Liquidation". We are of the considered view that no specific

(Annu)





report from IBBI is necessary. Let this matter be posted after two weeks. List the matter on **18.10.2022**.

-sd-

(Rahul Bhatnagar)
Member (T)

-sd-

(P.S.N Prasad)
Member (J)

(Annu)